

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

O.A. /310/0866/2015

Dated 19<sup>th</sup> day the Thursday of November Two Thousand Fifteen

P R E S E N T

HON'BLE MR. JUSTICE B. SESHASAYANA REDDY, Member (J)  
&  
HON'BLE DR. P. PRABAKARAN, Member(A)

P. Samundeeswari, W/o. Mourougan,  
Hindu, aged 36 years, residing at  
No.13, Muslim Kallarai Street,  
Nethaji Nagar-II, Uppalam,  
Puducherry.

... Applicant

By Advocate : M/s. Suvitha George

Vs.

1. Union of India represented by the  
Government of Puducherry through  
the Secretary to Government for Education,  
Chief Secretariat, Puducherry;
2. Director of School Education,  
P.K.C. Education Complex,  
Anna Nagar, Puducherry.

... Respondents

By Advocate : Mr. R. Syed Mustafa

ORDER

(Pronounced by Hon'ble Mr. Justice B. Seshasayana Reddy, Member(J))

This O.A. is filed by P. Samundeeswari Under Section 19 of the Administrative Tribunals' Act 1985 seeking direction to the respondents to consider and appoint her to the post of Lecurer (Tamil) in the Higher Secondary School by granting age relaxation with all other consequential benefits.

2. The applicant possess M.A. Degree in Tamil, M. Phil and B.Ed. Degree. She belongs to Vanniar Community which is declared as M.B.C. She is fully qualified for the post of Lecuturer in Higher Secondary Schools. The post of Post Graduate Teacher in the Higher Secondary School has been redesignated as lecturere. The 2<sup>nd</sup> respondent issued a notification calling for applications for filling up 47 vacancies of Lecturer in various faculties including 8 vacancies in the Tamil Faculty. Out of the 8 vacancies, 4 vacancies were UR, 2 were OBC and 2 were SC Category.

3. Respondents have not notified any vacancies under MBC category. The applicant is over aged. Therefore, she made a representation to the respondents for age relaxation. Pending considertion of the representation, she approached this Tribunal invoking jurisdiction under section 19 of the Administrative Tribunal Act seeking the relief stated supra.

4. When the O.A. came up for admission on 30.6.2015, Mr. Syed Musftafa, Learned Government Pleader accepted notice on behalf of the respondents.

5. Heard Learned Counsel on both sides.

6. As seen from the material placed on record, the application submitted by the applicant to the respondents seeking age relaxation is pending for consideration. Granting age relaxation is within the purview of the Government. Therefore, we deem it appropriate to dispose of this Original Application directing the respondents to consider the representation dated 13.06.2015 of the applicant as per G.O.Ms. 22/92- Lab dated 28.8.1992 and pass appropriate orders within four weeks from the date of receipt of copy of this order. Accordingly, the O.A. is disposed of. There shall be no order as to costs.